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Date: 24/08/2025

Sardara Singh alias Dara Singh Vs Randhir Singh and others

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Aug. 18, 2011

Hon'ble Judges: Kanwaljit Singh Ahluwalia, J

Bench: Single Bench

Judgement

Kanwaljit Singh Ahluwalia, J.

The present Regular Second Appeal has been filed by the defendant to the suit. Respondent-plaintiffs had

instituted a suit for mandatory injunction praying that the appellant-defendant should deliver vacant possession of the house, detail and description

of which has been given in the plaint.

2. Mr.J.S. Toor, learned counsel appearing for the appellant has stated that a concurrent finding of fact has been given by both the Courts below

that appellant-defendant was a licencee and, therefore, respondents-plaintiffs were entitled to possession. Mr. Toor states that a writing was drawn

whereby Rs. 12,000/-were paid by the appellant-defendant to the respondent-plaintiffs. The Courts below had not taken into consideration that

writing qua the the demised premisses for want of registration. Mr.Toor states that he will not raise the controversy again and will be satisfied if a

sum of Rs. 12,000/-paid to the respondent-plaintiffs is returned by the appellant-defendant so that the parties who are residing in the same village

are able to promote everlasting peace and harmony.

3. Mr. Rakesh Chopra, learned counsel appearing for the respondent-plaintiffs has stated that compromise is the finest hour between the parties

and in furtherance thereof the respondent-plaintiffs are ready to pay the amount of Rs. 12,000/-today itself. Accordingly the amount has been paid

to Mr.Toor for onward disbursement of the same to the appellant-defendant.

4. In view of the broad consensus, which has been noticed in the form of compromise, the present appeal is disposed of.